Central Administrative Tribunal Principal Bench, New Delhi

CP No.531/2015 in OA No.908/2014

this the 11th day of July, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Dr. Birendra Kumar Sinha, Member (A)

U.Rai Arya S/o Late Shri Govind Prasad R/o 3H-64, Nehru Nagar Ghaziabad, UP.

..... Petitioner

(By Advocate: Ms. S.Janani)

Versus

- Hoshiyar Singh
 Director Staff DS Cell, DOT, HQ
 20 Ashoka Road Sanchar Bhawan
 Patel Chowk, New Delhi.
- 2. Mr. S.C.Mishra
 Chief General Manager
 Rajasthan Telecom Circle
 Jaipur 302008

.....Respondents

(By Advocate: Shri Sarfaraz Khan

Shri D.S.Mahendru for R-1)

ORDER (ORAL)

By Hon'ble Mr. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, the learned counsel appearing for the respondents while filing compliance affidavit submitted that they have fully complied with the orders of this Tribunal and, accordingly, prays for dismissal of the CP. The learned counsel for the petitioner while not disputing the compliance of the orders of this Tribunal,

submitted that certain amounts pertaining to arrears of salary have not actually been paid by the respondents.

2. In the circumstances and in view of the substantial compliance of the orders of this Tribunal, the CP is closed and notices issued to the respondents are discharged. However, this order shall not preclude the applicant from making a representation to the respondents if still any grievances are left, and the respondents may consider the same and pass an appropriate reasoned and speaking order, in accordance with law, within a reasonable period. No costs.

(Dr. Birendra Kumar Sinha) Member (A) (V. Ajay Kumar) Member (J)

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